

From 139 Road 621/45.....Constituency (Name of the Constituency)

Dr. Ashok Kumar: husband of late. Bahadur Ram
Age: 61 years resident of Sonartha P.S. - Chhapra (mention full postal address) & occupation as per above

Election, do hereby solemnly affirm and state on oath as under

Strike out whichever is not applicable:

f) I am a candidate set up by Indira Mahatma Congress (name of the political party) if am contesting in...

Independent candidate.

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last income-tax return has been filed	Total income shown in Income Tax Return (in Rupees)
1.	Self	AEAPK 71E1B	2014-15	8,95,520.00
2.	Spouse	ASVDP 7907M	2014-15	3,19,880.00
3.	Dependent 1	N/A	N/A	N/A
4.	Dependent 2	N/A	N/A	N/A
5.	Dependent 3	N/A	N/A	N/A

1997-1998, 1999-2000, 2000-2001, 2001-2002, 2002-2003, 2003-2004, 2004-2005, 2005-2006, 2006-2007, 2007-2008, 2008-2009, 2009-2010, 2010-2011, 2011-2012, 2012-2013, 2013-2014, 2014-2015, 2015-2016, 2016-2017, 2017-2018, 2018-2019, 2019-2020, 2020-2021, 2021-2022, 2022-2023, 2023-2024, 2024-2025, 2025-2026, 2026-2027, 2027-2028, 2028-2029, 2029-2030, 2030-2031, 2031-2032, 2032-2033, 2033-2034, 2034-2035, 2035-2036, 2036-2037, 2037-2038, 2038-2039, 2039-2040, 2040-2041, 2041-2042, 2042-2043, 2043-2044, 2044-2045, 2045-2046, 2046-2047, 2047-2048, 2048-2049, 2049-2050, 2050-2051, 2051-2052, 2052-2053, 2053-2054, 2054-2055, 2055-2056, 2056-2057, 2057-2058, 2058-2059, 2059-2060, 2060-2061, 2061-2062, 2062-2063, 2063-2064, 2064-2065, 2065-2066, 2066-2067, 2067-2068, 2068-2069, 2069-2070, 2070-2071, 2071-2072, 2072-2073, 2073-2074, 2074-2075, 2075-2076, 2076-2077, 2077-2078, 2078-2079, 2079-2080, 2080-2081, 2081-2082, 2082-2083, 2083-2084, 2084-2085, 2085-2086, 2086-2087, 2087-2088, 2088-2089, 2089-2090, 2090-2091, 2091-2092, 2092-2093, 2093-2094, 2094-2095, 2095-2096, 2096-2097, 2097-2098, 2098-2099, 2099-2100, 2100-2101, 2101-2102, 2102-2103, 2103-2104, 2104-2105, 2105-2106, 2106-2107, 2107-2108, 2108-2109, 2109-2110, 2110-2111, 2111-2112, 2112-2113, 2113-2114, 2114-2115, 2115-2116, 2116-2117, 2117-2118, 2118-2119, 2119-2120, 2120-2121, 2121-2122, 2122-2123, 2123-2124, 2124-2125, 2125-2126, 2126-2127, 2127-2128, 2128-2129, 2129-2130, 2130-2131, 2131-2132, 2132-2133, 2133-2134, 2134-2135, 2135-2136, 2136-2137, 2137-2138, 2138-2139, 2139-2140, 2140-2141, 2141-2142, 2142-2143, 2143-2144, 2144-2145, 2145-2146, 2146-2147, 2147-2148, 2148-2149, 2149-2150, 2150-2151, 2151-2152, 2152-2153, 2153-2154, 2154-2155, 2155-2156, 2156-2157, 2157-2158, 2158-2159, 2159-2160, 2160-2161, 2161-2162, 2162-2163, 2163-2164, 2164-2165, 2165-2166, 2166-2167, 2167-2168, 2168-2169, 2169-2170, 2170-2171, 2171-2172, 2172-2173, 2173-2174, 2174-2175, 2175-2176, 2176-2177, 2177-2178, 2178-2179, 2179-2180, 2180-2181, 2181-2182, 2182-2183, 2183-2184, 2184-2185, 2185-2186, 2186-2187, 2187-2188, 2188-2189, 2189-2190, 2190-2191, 2191-2192, 2192-2193, 2193-2194, 2194-2195, 2195-2196, 2196-2197, 2197-2198, 2198-2199, 2199-2200, 2200-2201, 2201-2202, 2202-2203, 2203-2204, 2204-2205, 2205-2206, 2206-2207, 2207-2208, 2208-2209, 2209-2210, 2210-2211, 2211-2212, 2212-2213, 2213-2214, 2214-2215, 2215-2216, 2216-2217, 2217-2218, 2218-2219, 2219-2220, 2220-2221, 2221-2222, 2222-2223, 2223-2224, 2224-2225, 2225-2226, 2226-2227, 2227-2228, 2228-2229, 2229-2230, 2230-2231, 2231-2232, 2232-2233, 2233-2234, 2234-2235, 2235-2236, 2236-2237, 2237-2238, 2238-2239, 2239-2240, 2240-2241, 2241-2242, 2242-2243, 2243-2244, 2244-2245, 2245-2246, 2246-2247, 2247-2248, 2248-2249, 2249-2250, 2250-2251, 2251-2252, 2252-2253, 2253-2254, 2254-2255, 2255-2256, 2256-2257, 2257-2258, 2258-2259, 2259-2260, 2260-2261, 2261-2262, 2262-2263, 2263-2264, 2264-2265, 2265-2266, 2266-2267, 2267-2268, 2268-2269, 2269-2270, 2270-2271, 2271-2272, 2272-2273, 2273-2274, 2274-2275, 2275-2276, 2276-2277, 2277-2278, 2278-2279, 2279-2280, 2280-2281, 2281-2282, 2282-2283, 2283-2284, 2284-2285, 2285-2286, 2286-2287, 2287-2288, 2288-2289, 2289-2290, 2290-2291, 2291-2292, 2292-2293, 2293-2294, 2294-2295, 2295-2296, 2296-2297, 2297-2298, 2298-2299, 2299-2300, 2300-2301, 2301-2302, 2302-2303, 2303-2304, 2304-2305, 2305-2306, 2306-2307, 2307-2308, 2308-2309, 2309-2310, 2310-2311, 2311-2312, 2312-2313, 2313-2314, 2314-2315, 2315-2316, 2316-2317, 2317-2318, 2318-2319, 2319-2320, 2320-2321, 2321-2322, 2322-2323, 2323-2324, 2324-2325, 2325-2326, 2326-2327, 2327-2328, 2328-2329, 2329-2330, 2330-2331, 2331-2332, 2332-2333, 2333-2334, 2334-2335, 2335-2336, 2336-2337, 2337-2338, 2338-2339, 2339-2340, 2340-2341, 2341-2342, 2342-2343, 2343-2344, 2344-2345, 2345-2346, 2346-2347, 2347-2348, 2348-2349, 2349-2350, 2350-2351, 2351-2352, 2352-2353, 2353-2354, 2354-2355, 2355-2356, 2356-2357, 2357-2358, 2358-2359, 2359-2360, 2360-2361, 2361-2362, 2362-2363, 2363-2364, 2364-2365, 2365-2366, 2366-2367, 2367-2368, 2368-2369, 2369-2370, 23

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	CJM Sarnathpur #1 188, 171(i) IPC President, Kalyans
(b)	Name of the court, Case No. and Date of order taking cognizance :	CJM, Sarnathpur, Kalyans P.S. Case No - 114/2009 dated 5.6.2009 7R 273/019-115 188, 171(i) IPC
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) :	N.A.

Do not include the names of lawfirms that are referred to in Form 281c. *

4. Cases in which I have been convicted by a court of law (order):		
(a)	The details of cases, Sections of the Act and description of the offence for which convicted:	N/A
(b)	Name of the Court(s), Case No. and Date(s) of order(s)	N/A

[Signature]

(5) That I give below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents;

A. Details of movable assets

(Note:

- Assets in joint name indicating the extent of joint ownership will also have to be given
- In case of deposit/investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
- Value of Bonds/Shares/Debtsecurities as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
- 'Dependent', here means a person, substantially dependent on the income of the candidate.
- Details including amount is to be given separately in respect of each investment.

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	110000.00	RS 45000			
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	387 VHE PNR RS 1000000 29 RS 393259 PNR BAN- 1247000000 8845 RS-14 6645 5576 483 PNR-MH 67561 RS- 23 495.95	585 PNR 30118928835 RS 3291200	NA	NA	NA
(iii)	Details of investment in Bonds, Debtsecurities/shares and units in companies/Mutual Funds and others and the amount.	NA	Sahara Ind RS 22000.00	NA	NA	NA
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount.	586 LIFE RS-2040000	LIFE RS- 1040000- 586 LIFE RS 1,500000	NA	NA	NA
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	NA	NA	NA	NA	NA
(vi)	Motor Vehicles/Aircrafts/ Yacht/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	62401502 62401502 61585510 61585510 61585510 61585510	NA	NA	NA	NA
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	1.16100 2.16100 30 gm	Gold 180 gm RS. 2.70 L 2.70 L RS 1200000	NA	NA	NA

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1.	Any other assets such as value of claims/interest	Medical Expense Rs. 4000/-	NA	NA	NA	NA
(A)	Grand Total value	Rs. 2122/-	2,83,200/-	NA	NA	NA

1. Details of Immovable assets:

- (Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.
2. Each land or building or apartment should be mentioned separately in this format.)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land					
	Location(s)	2.6 gaj Sangha S/P Patna	3 muf Kathua Kathua-110	NA	NA	NA
	Survey number(s)	Rs. 500000/-	Rs. 100000/-			
	Area (Total measurement in acres)	11 muf Kathua	05 Kathua	NA	NA	NA
	Whether inherited property (Yes or NO)	Yes	NA	NA	NA	NA
	Date of purchase in case of self acquired property	10 Kathua Jangam Pithu at 03-12-12	16-3-12	NA	NA	NA
	Cost of Land (in case of purchase) at the time of purchase	Rs. 2,50,000/-	Rs. 3,00,000/-	NA	NA	NA
	Any investment on the land by way of development, construction etc.	NA	NA	NA	NA	NA
	Approximate Current market value	NA	NA	NA	NA	NA
(ii)	Non-Agricultural Land					
	Location(s)	10 Panchayat Bongu Aith Bongu Aith	NA	NA	NA	NA
	Survey number(s)	2001-02				
	Area (Total measurement in sq. ft.)	2001-02 Ward 10 1 Kathua	NA	NA	NA	NA
	Whether inherited property (Yes or NO)	NA	NA	NA	NA	NA
	Date of purchase in case of self acquired property	2001-02	NA	NA	NA	NA
	Cost of Land (in case of purchase) at the time of purchase	Rs. 50,000/-	NA	NA	NA	NA
	Any investment on the land by way of development, construction etc.	Rs. 30,000/-	NA	NA	NA	NA
	Approximate Current market value	Rs. 50,000/-	NA	NA	NA	NA
(iii)	Commercial Buildings (including apartments)					
	Location(s)	NA	NA	NA	NA	NA
	Survey number(s)					
	Build up Area (Total measurement in sq. ft.)	NA	NA	NA	NA	NA

Paul Singh

	Whether inherited property (Yes or NO)	NA	NA	NA	NA	NA
	Date of purchase in case of self-acquired property	NA	NA	NA	NA	NA
	Cost of property (in case of purchase) at the time of purchase	NA	NA	NA	NA	NA
	Any investment on the property by way of development, construction etc.	NA	NA	NA	NA	NA
	Approximate Current market value	NA				
(iv)	Residential Buildings (including apartments,) - Locality(ies) - Survey number(s)	Proprietary Sec. 62-1/1 1100/12 1A 115-30	NA	NA	NA	NA
	Area (Total measurement in sq. ft.)	1398.82 53.75 x 25.85	NA	NA	NA	NA
	Built up Area (Total measurement in sq. ft.)	1398.82 53.75 x 25.85	NA	NA	NA	NA
	Whether inherited property (Yes or NO)	NA	NA	NA	NA	NA
	Date of purchase in case of self-acquired property	19.1.2014	NA	NA	NA	NA
	Cost of property (in case of purchase) at the time of purchase	Rs. 30,00,000 Cash	NA	NA	NA	NA
	Any investment on the land by way of development, construction etc.	NA	NA	NA	NA	NA
	Approximate Current market value	Rs. 20,00,000	NA	NA	NA	NA
(v)	Others (such as interest in property)	NA	NA	NA	NA	NA
(vi)	Total of Current Market Value of (i) to (v) above	11250000/-	500000/-	NA	NA	NA

(6) I give herein below the details of liabilities due to public financial institutions and government :-
(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	11000000/- 10000000/- 170000/- Sec. 62-1/1 1100/12 1A 115-30	NA	NA	NA	NA
	Loan or dues to any individual/ Entity other than mentioned in (i) above.	NA	NA	NA		
	Name(s) Amount outstanding Nature of loan	NA	NA	NA	NA	NA

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	Any other liability	NA	NA	NA	NA	NA
	Grand total of liabilities	5,42,626	NA	NA	NA	NA
(ii)	Government Dues:					
	Dues to departments dealing with government accommodation	NA	NA	NA	NA	NA
	Dues to departments dealing with supply of water	NA	NA	NA	NA	NA
	Dues to departments dealing with supply of electricity	NA	NA	NA	NA	NA
	Dues to departments dealing with supply of telephones/mobiles	NA	NA	NA	NA	NA
	Dues to departments dealing with government transport (including aircrafts and helicopters)	NA	NA	NA	NA	NA
	Income Tax Dues	NA	NA	NA	NA	NA
	Wealth Tax Dues	NA	NA	NA	NA	NA
	Service Tax Dues	NA	NA	NA	NA	NA
	Municipal /Property Tax Dues	NA	NA	NA	NA	NA
	Sales Tax Dues	NA	NA	NA	NA	NA
	Any other dues	NA	NA	NA	NA	NA
	Grand total of all Govt. dues	NA	NA	NA	NA	NA

(7) Details of profession or occupation:

a. Self: Patel

b. Spouse: Bansal

(8) My educational qualification is as under: 1. Matic BSCB Patil 1969 Nilas High School Patil
2. BSCB Patil 1971 3. M.B.S. Patil University 1974

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
 (Name of the School /College/ University and the year in which the course was completed.)

(9) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum. <u>Dr. Ashok Kumar</u>
2.	Full postal address	<u>AL-1 - Gauranagar, P.S. - Ambhaliapur</u> <u>Dist. - Gwalior</u>
3.	Number and Name of the constituency and state	<u>139 - ROSRA (SC)</u>
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	<u>Indira National Congress</u>
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	<u>NA</u>

[Signature]

(c) Total number of pending cases where the donor (a) have taken cognizance		NA				
PART A		Yes - For which last Income Tax Return filed		Total Income		
(a) Candidate	ADARSH TOLAR	2014-15		8,00,520-00		
(b) Spouse	ADARSH TOLAR	2014-15		3,19,880-00		
(c) Dependents	NA	NA		NA		
Details of Assets and Liabilities in rupees						
	Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
A.	Moveable Asset (Total value)	Rs. 5,47,63 AS	73,912	NA	NA	NA
B.	Immovable Asset	Rs. 1,22,40,00	6,74,000	NA	NA	NA
(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	Rs. 52,70,000 Rs. 8,20,000 Rs. 60,90,000	NA	NA	NA	NA
(ii)	Approximate Current Market Price of Asset (Total Value)	Rs. 92,50,000 1,48,24,000	NA	NA	NA	NA
7	Liabilities					
	(i) Government dues (Total)	NA	NA	NA	NA	NA
	(ii) Loans from Bank, Financial Institutions and others (Total)	Rs. 5,42,000	NA	NA	NA	NA
8.	Highest educational qualification: (i) M.A. M.L. High School Patna B.S.A. Patna 1969 (ii) I.S.C. Patna Patna High School Patna 1971 (iii) M.B.A. Patna University Patna 1974 (Give details of School / University education with full form of the certificate / diploma / degree course) (Name of the School / College / University and the year in which the course was completed.)					

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at _____ this _____ day of _____ 201_____

DEPONENT

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information in relation to any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

4. The affidavit should be either typed or written legibly and neatly.